[श्रा सैब्यद सिब्ते रजा]

पर चलकर हम इस सदन हारा गिरे हुए, भिछ हे हुए लागों का उटाकर देश की तरक्कों में साध्य लें चलना चाहते हैं। इस्तोनये में शाधन ते गुजारिश करूगा कि ऐसे मामनों की बार विशेष रूप से ध्यान दिया जाय और उन ताकतों का जो इस तरह के काम करती हैं उनका राका जाये जाक वे आगे ऐसी हरकते ने कर सकें।

REFERENCE TO THE REPORTED FIRE *IS* BARODA HOUSE, NEW DELHI

SHRI HAREKRUSHNA MALLICK (Oriisa): Sir, I draw the attention of the esteemed House to one news-item about a 'Big blaze in Baroda House' in Delhi, which is particularly housing the Railway office, specially the Accounts Section and the Provident Fund Section. All the papers are just burnt. Earlier, in this esteemed House I invited the attention of the Minister of Parliamentary Affairs, to ask the Government to come forward to discuss some accidental fires that took place in the Raj Bhavan at Simla. AI30 there was fire in the Western Command Headquarters and in the Bombay Dock lot of cotton went ablaze. Then there was fire in a Bangalore Circus. In Assam also, there was fire. In a bazar of Delhi, there was fire. We have to find out whether these fires are accidental or intentional and whether certain agencies are carrying out some plans and causing fire in one place and another. It is a very serious matter. Especially in banks, we hear that the whole thing ha-j been hushed up by an accidental fire. It has to be found out whether the persons concerned are committing this crime. Is it because of indiscriminate throwing of cigarette butts? We should earmaT* smoking corners and should not allow indiscriminate throwing of cigarette ends. Now-a-days, we are living in an age of paper. If we destroy paper by

accidental fires, well the nation cannot make any headway. Fires in Army Headquarters and Raj Bhavan especially when the Governor is present and he is having two guests from Pakistan, are serious matters. Therefore, I draw the attention of the House to it and ask the Government to come forward with a detailed note and inquiry report and place them before the House. I think that we should discuss this matter for one day and the Government should come out with all the necessary documents to satisfy the House and the country.

THE CINEMATOGRAPH (Amend-MENT) BILL, 1980—contd

THE VICE-CHAIRMAN (SHRI BISHAMBHAR NATH PANDE): Now, the House will take up the Cinematograph (Amendment) Bill, 1980. When the House adjourned on the 27th of April, 1981, the House had adopted the motion for the consideration of the Bill and clause-by-clause consideration of the Bill had not commenced. Therefore, clause-by-clause consideration may now be taken up.

We shall now take up clause-by-clause consideration of the **Bill.** Clause 2 stand part of the Bill. There is one amendment by the hon. Minister.

Clause 2 (Amendment of section 2)

THE MINISTER OF INFORMATION AND BROADCASTING (SHRT VASANT SATHE): Sir, I move:

- 3. "That at page 1, line 9,—
- (i) sub-clau?e (a) be re-numbered $a_{\rm s}$ (aa); and
- (ii) before sub-clause (aa) as so renumbered, the following ber inserted, namely: —
- '(a) fo_r clause (b) the following shall be substituted, namely: —

"Board" means the Board of Film Certification constitu273

ted by the Central Government under section 3;."

The question was put and the motion was adopted.

THE VICE-CHAIRMAN (SHRI BISHAMBHAR NATH PANDE): The question is:

"That clause 2, as amended, stand part of the Bill."

The motion was adopted.

Clause 2, as amended, was added to the Bill.

VICE-CHAIRMAN BISHAMBHAR NATH PANDE): Now we take up Clause 3. There is one amendment by the hon. Minister.

Clause 3 (Amendment of section 3)

SHRI VASANT SATHE; Sir, I move:

- 4. "That at page 2, for lines 6 to 8, the following be *substituted*, namely: —
- "3. In section 3 of the principal Act, in subsection (1),-
- (a) for the words "Board of Film Censors", the words of Film "Board Certification" shall be substituted;
- (b) for the words "not more than nine", the words "not less than twelve and not more than twenty-five" shall be substituted'."

The question was proposed.

श्री शिव चन्द्र झा (बिहार) : नेरा प्वाइंट ग्राफ ग्राईर है मझे बोलने का मौका दिया जाए । कल इसी पर विवाद हुआ था तब हाउस एडजार्न हो गया कल संशोधन था उसमें क्लाज iii में बोर्ड ग्राफ फिल्म सेंतर बोर्ड जोकि पहले डैं फिनीयन में है उसको हटा देते लेकिन फिर रिपोट किया । जोकि चेयर सं उनको सुझाव हुआ इनको बदल कर लाइये नहीं त: इनकन्सिसटेट हो रहा है ग्रीर इसी के लिए एडजर्न हा गय: उसकी जगह पर ग्राज ये बदलकर दूसरा ले रहे हैं।

(Amendment) Bill,

"The Board of Film Certification consisting of Chairman..." and so on and so forth.

ब्रब रूल्स है उपसभाध्यक्ष महादय कि ग्रमॅडमेंट पर ग्रमेंडमेंट ये तव तक नहीं कर सकते जब तक पहला एमेंडमैंट जो जो इन्होंने कल रखा था उसकी विदशा नहीं करते हैं। पहले उसको विदड़ा करें तब अमेंडमेंट ये क्खेंगे यह एक बात और दसरी बात उपसभाध्यक्ष महोदय 10%

"If an amendment has been proposed to an amendment, the original amendment shall not be withdrawn until-the amendment proposed to it has been disposed of."

यह ग्रापका कन्ट्राडिक्सन है यह ग्रापकी परिस्थिति है, यह दूसरा अमेडमेट का अमेडमेंट कर रहे हैं इस पर आप गीर करें। कल इनको तथा बोर्ड ग्राफ सैस्सं को ग्राज जब प्वाइंट ग्राउट किया ती बोर्ड आफ स्टिफिकेशन ला पहे है क विस्त-टैंसी बनाने के लिए लेकिन क्या वे दूसरा अमेंडमेट लासकते हैं जबकि जो पहला है उसको विदड़ा नहीं करते हैं ग्री: तब तक इसको विदड़ा नहीं कर सकते हैं जब तक आपका दूसरा जो नया है वही डिसपोज ग्राफ नहीं होता है। इसीलिए मैं कहूंगा कि यह एव तरह सै अमेडमेंट रश श्रू करना सदन की गरिमा के अनुकुल नहीं है । बेहतर होगा इसको ले जाइये और बताकर अगले शंशन में लाइये ।

VICE-CHAIRMAN iSHR1 THE BISHAMBHAR NATH PANDE): You have made your point. The point is that the amendment was not moved at all. Therefore, there is no ques275

[Shri Bishambhar Nath Pande]

tion of its withdrawal. It was not moved at all. (Interruption) Therefore, your point of order is not acceptable.

श्री शिव चन्द्र झा : मुझे सुना जाय... कल उन्होंने कहा या अमंडमेंट मैं मान रहा है। यह बात बर्मा जी पर उठी थी उपसमाध्यक्ष महादय ... (ब्यवधान)

श्री वसन्त साठे : शिव बाबू जरा, एक सेकेन्ड भाई । देखिये यह आप दूसरे ग्रमें उमें ट के बारे में कह रहे हैं। यह मैंने नवा अमेडमेंट आज पहला बार दिया हया है, सरक्लेट हुआ है। यह कल नहीं था । ग्राप शायद श्रीकान्त बाबू के अमेटमेंड परवात कर रहे हैं। मैं तो पहली बार यह अमेडिमेट मुख कर रहा हं इसलिए ... (व्यवधान)

श्री शिव चन्द्र झा : वहां से सलाह डो गयी थी कि अन्सिस्टेंट अमेंडमेंट लाईये नहीं तो इनकान्सिस्टेंट हो जायेगा ।

श्री वसन्त साठ : कल यह मूब नहीं There is no amendment. (Interruptions)

श्री शिव चन्द्र झा: ग्रापने यहां माना है।

श्री वसन्त साठे : मूव नहीं हुआ था तो विदडा क्या करेंगे।

उपसभाध्यक्ष (श्री विश्वम्भर नाथ पांडे) : ग्रापने ग्रपनी वात स्वष्ट कर वी । जहां तक व्यवस्था का प्रश्न है, मैंने व्यवस्था दे दी कि चंकि ग्रमेंडमेंट -मूब नहीं किया गया था इसलिए उसकी

1980

विदड़ा करने का प्रश्न ही नहीं उठता

SHRI HAREKRUSHNA MALLICK (Orissa): Sir, I make a small submission. When the hon. Minister himself is pressing forward an amendment, it means that the Bill itself is not complete.

VICE-CHAIRMAN BISHAMBHAR NATH PANDE): No, no.

SHRI HAREKRUSHNA MALLICK: Therefore, in the nature of the things, the Bill should come afresh.

SHRI VASANT SATHE; I am only accepting the suggestions. amendment is moved after hearing the debate. And when some good suggestions are made by the hon. Members, I am responding to them. You should be thankful to me that I am responding to

SHRI HAREKRUSHNA MALLICK: We welcome your sP¹¹⁷t- That is why I want you to come forward with a fresh

श्री शिव चन्द्र झा : मेरा प्वाइंट ग्राफ ग्रार्डर है।

THE VICE-CHAIRMAN (SHRI BISHAMBHAR NATH PANDE): There is no point of order. I have given my ruling. You cannot raise points of order continuously.

Now, the question is:

- 4. "That at page 2, for lines 6 to 8, the following be substituted, namely: -
- '3. In section 3 of the principal Act, in subsection (1),—

for the words "Board of Film Censors"¹, the words "Board of Film Certification" shall be substituted;

for the words "not more than nine" the words "not less

than twelve and not more than twenty-five" shall be substituted'."

The motion was adopted.

THE VICE-CHAIRMAN (SHRI BISHAMBHAR NATH PANDE): The question is:

That Clause 3, as attended, stand part of the Bill.

The motion was adopted.

Clause 3, as amended, iuas» added to the Bill.

THE VICE-CHAIRMAN (SHRI BISHAMBHAR NATH PANDE): We shall now take up clauses 4 to 7. There are no amendments.

श्री शिव चन्द्र झा : मेरा प्वाइंट ग्राफ ग्राइंट है । 4 से 7 ग्राफ एक साथ ले रहे हैं उस पर मुझे कहना है । 3 तो खत्म हो गया । उस पर ग्राफने डिसकलोज किया, कल उस पर मुझे कहना है कि सबमें ग्राफने बार्ड का जिक्र है जैसे इन्होंने चार में बार्ड का जहां जिक्र था ग्रोरिजिनल एक्ट में बोर्ड का सर्टीफिनेशन किया ग्रोर क्योंकि यह नई बात है, यह जहां-जहां बोर्ड है, ग्रन्छा होगा इसके ग्रनुकूल कि हर जगह जहां पर बोर्ड है, उसको सफाई कर दें कि बोर्ड ग्राफ साँटिफिनेशन है ताकि बोर्ड ग्राफ सैंसर वाला कनप्यूजन न रहे ।

इसलिए यहां पर भी कनस्यूजन की सफाई नहीं है। ग्र=छा हो कि हर जगह बोर्ड ग्राफ सर्टिफिकेशन हो।

SHKI P. RAMAMURTI (Tamil Nadu): Mr. Jha must know that once this amendment is accepted that automatically follows.

SHRI V AS ANT SATHE: That automatically follows.

THE VICE-CHAIRMAN (SHRI BISHAMBHAR NATH PANDE): The question is:

"That clauses 4 to 7 stand part of the Bill."

The motion was adopted.

Clauses 4 to 7 were added to the Bill.

THE VICE-CHAIRMAN (SHRI BISHAMBHAR V-NATH PANDE): We shall now take up clause 8. There are five amendments Nos. 5 to 9 by Shri Murasoli Maran.

Mr. Maran, you move them.

Clause 8—Insertion of new sections 5D, 5E and 5F.

SHRI MURASOLI MARAN (Tamil Nadu): Sir, I move:

- 5. "That at page 4, lines *r* and 8 *for* the words 'High Court' where it occurs at two places the words 'Supreme Court' be *substituted.*"
- 6. "That at page 4, line 10, *after* the word 'opinion' the word_s 'possess distinction, knowledge of Indian Art, Culture and Tradition and have a liberal and modern outlook and' be *inserted*."
- 7. "That at page 4, line 11, after the word 'Tribunal' the words 'two of whom shall be persons with experience in the film industry' be *inserted*."
- 8. "That at page 4, line 31, *after* the word 'fit' the words 'witiiin thirty days of the filing of the appeal' be *inserted*."
- 9. "That at page 5, line 25, *after* the word 'fit' the words 'within thirty days of the receipt of the application' be inserted."

The questions were proposed.

THE VICE-CHAIRMAN (SHRI BISHAMBHAR NATH PANDE): Mr. Maran, if you want, you can also speak.

SHRI MURASOLI MARAN: Sit, firstly about the Tribunal. Sir, according to the Khosla Committee's Re-

[Shri Murasoli Maran] port the Tribunal is going to deal with one of the precious fundamental rights of Indian citizens. That is why the Chairman should be at least a retired Supreme Court Judge. It is a simple amendment. I think the hon. Minister will accept my amendment.

Secondly, the Members should have certain particular qualifications because they are dealing with a fundamental right. They should be people of some judicial mind. Some jurists should be there. They should look at it from the angle of fundamental rights and they should also have some knowledge about the film industry, every aspect of the film industry. In the last Bill which was passed by both the Houses which received the assent of the President, they prescribed certain qualifications. There is also a simple amendment on those lines.

Thirdly, and this is very important, the entire Bill emanates because the then Attorney-General gave some kind of an assurance to the Supreme Court. According to that assurance there should be a time-limit for disposing of the petitions. There are two things. One, when the matter comes to a tribunal what time should they take? Sir, they may say, yes or no, or they may not say anything at all. They may keep it in cold storage. According to the assurance given by you, you should keep the assurance given to the Supreme Court, which is the highest court of the land. Sir, some timelimit should be given. That is why I have stated 30 days. Secondly, Sir, for suspension and revocation of certificates, the Government can revoke the certificate. Supposing the producer comes with a petition. Sir, there is no time limit for disposing of the petition. The Government can keep quiet. That is why this is also in accordance with the assurance given by the Attroney-General. I would request the hon. Minister to accept my amendment.

Then. Sir, I want to seek some clarification^. He is going to increase th^ membership to zo. Is he going to reorganise the present, what is called, the Jboaxd of Certification. Sir, people who do not see pictures, they certify, they sign the certificate. This is highly illegal. So, with these 25 members, he can create regional boards. I would like to know whether he is going to do it. If so, why should he not form it also a part of the present Bill? At least, as a policy statement the Minister should state it. These regional boards have a chairman, who sign the certificates. That is why I would once again appeal to the Minister that it is part of the assurance given on behalf of the Government by the then Attorney-General to the Supreme Court. This time-limit is very essential. That is why let them honour their own words.

SHRI VASANT SATHE: Sir, I had already dealt with these points, which Shri Maran has raised, yesterday also and I had clarified that as far as the words "High Court" and "Supreme Court" are concerned, if we were to say that it will be a retired judge of the Supreme Court then I cannot have anybody else than a Supreme Court Judge and then I cannot have a High Court Judge...

SHRI MURASOLI MARAN: That is what I want.

SHRI VASANT SATHE: We wanted to have good persons who had been also High Court Judges or Chief Justices of High Courts and when you say that, if a Judge higher than that, or a Supreme Court Judge is available, that can always be done. There is nothing to bar it. There is no-. bar. Therefore, this, amendment will be restrictive, not helpful.

As far as the second amendment is concerned about qualifications, I said it yesterday also that—as Shri Maran has pointed out "possess distinction, knowledge of Indian Art, culture and tradition and have a liberal and modern outlook..." can you find any

SHRI MURASODI MARAN; Infact, person or will any person say, whosoever is appointed, that he does not have this qualification? Ther afore, what is the idea of putting in such restrictive thing?

The Cinematograph

SHRI VASANT SATHE: W_e do not these words are lifted from the famous Khosla Committee P; eport which is a Bible to them.

SHRI VASANT KUMAR: We do not treat anything as a Bible. And sometimes, wrong people quote the Bible.

SHRI P. RAMAMURTI: Not the wrong people, say 'devil'.

SHRI VASANT SATHE: I did not want to use that word.

THE VICE-CHAIRMAN vSHRI BISHAMBHAR NATH PANDE): He wanted to be modest.

SHRI VASANT SATHE: So, you will judge according to the status. As I said yesterday the persons must be such as will command the considence of the people. That will be seen. Therefore, I hope Mr. Maran will not unnecessarily press for it.

Then, as far as the tribunal \s concerned, again he wants to restrict it by persons having the experience of the industry. Now again yon want to have industry people and then then=. will be complaints. Therefore, we need not put it, We are including *men* from the industry; the Chairman of the censor board himsolf is a •famous Director, Shri Hrishikesh Mukherjee. So the proof of pudding lies in it_s eating.

As far as the regional boards are concerned, T said it yesterday 'hat the Central censor board will be a board of 25 memjbersl and some members from the film censor board will be sitting perTmanently in the regions' headquarters and they will give a final certificate. It will be provisional certificate so that you can immediately see and then the final cretificate will be given so that they do not have to come to Bombay or other pla :es. That

is the intention and it would have been defeated if we had done anything else. So, the idea is covered.

(Amendment) Bill, 1980

Then, the last thing is about the time limit. Now, you as lawyers know that in legislation it is very difficult to prescribe a time limit because that puts on a constraint on a tribunal and this can be used even in interpretations. What was the intention of the legislation? Today I am making it clear that the intention is that these appeals should be decided expeditionsly, as early as possible and the should be no dealys. I would be very happy if they are decided within a period of sixty days but you cannot put those words in the statute because otherwise it becomes infructuous even with one day's delay. Therefore, I would request Shri Maran to please withdraw his amendments in the light of the statement which I have made— a policy statement—and he may please withdraw them.

SHRI MURASOLI MARAN: Sir, I withdraw the amendments.

*Amendments Nos. 5 to 9 were, by leave, withdrawn.

THE VICE-CHAIRMAN (SHRI BISHAMBHAR NATH PANDE): The question is;

"That clause 8 stand part of the Bill."

The motion was adopted.

Clause 8 was added to the Bill Clauses 9 to 20 were added to the Bill.

THE VICE-CHAIRMAN (SHRI BISHAMBHAR NATH PANDE): We now take up clause 1. There is one amendment, by the hon. Minister.

SHRI VASANT SATHE: Sir, I beg to move:

. "That at page 1, line 4, for the figure '1980', the figure '1981' be substituted."

*For text of amendments, *vide* cols. 278 *supra*.

1980

[Shri Vasant Sethe] The question was put and the motion was adopted.

Clause 1, a_s amended, was added to the Bill.

VICE-CHAIRMAN BISHAMBHAR NATH PANDE): Wo now take up the Enacting Formula. There is one amendment by the hon. Minister.

SHRI VASANT SATHE: Sir, I beg to move:

"That at page 1, line 1, for the word 'Thirty-first' the word 'Thirty-second' be substituted."

The question was put and the motion was adopted.

The Enacting Formula, as amended, was added to the Bill. The TiUe was added to the Bill. SHRI VASANT SATHE: Sir, I beg t amove:

> "That the Bill, as amended, be passed." The question was proposed.

श्रीराम लखन प्रसाद गुप्तः (विहार) : उपसभाध्यक्ष महोदय, अभी कल की बहस के बाद कुछ नये संशोधनों के साथ आज मंत्री जी आये हैं और इस बिल पर अभी विचार भी हुआ। इसी सिलिसिले में मैं दो तीन बातों की ग्रीर ग्रापका ध्यान दिलाना चाहुंगा ।

पिछली मतंबा सिनेमेटोग्राफ ऐक्ट 1974, ऐक्ट 27, 1974 का पास हुआ था और उस पर राष्ट्रपति जी की स्वी-कृति भी आ गयी थी लेकिन पूरे 6 वर्ष श्रीर 8 महोने तक उस कान्न को लाग् नहीं किया जा सका । उस समय खोसला साहब जो पंजाब हाई कोर्ट के जज थे उन की चैंबरमैं निशय में एक इंक्यायरी नामेटी बैठी थी और उन की पूरा रिपोर्ट आने के बाद वह अमेंडमेंट ऐक्ट लाया

गया था और 1974 में वह पास किया गया और उस के बाद वह 6 वर्ष और 8 महीने तक कानून की किताब में ही रखा रहा। उस को लागु नहीं किया गया और उस के बाद ग्राज फिर उस 1974 के कानून में कोई अमेडमेंट लाने की बात नहीं हुई है बल्कि 1952 का जो ग्रोरिजिनल ऐक्ट था उस में ही यह अमेडमेंट लाया गया है । समन्ती रिपोर्ट में कहीं पर भी यह नहीं वाहा गया है कि यह 1974 का कान्न जो 6 वर्ष 8 महीने तक स्टेट्यूट ब्वः में पड़ा रहा और लागू नहीं किया गया तो वह क्यों नहीं लागू किया गया । यह एक बहुत वड़ी बात है। इस के बाद ग्राज यह नया कान्न मंत्री जी ला रहे हैं उस में 9 म्रादिमियों से बढ़ा कर 12 से 25 वर्क के मेम्बरों का बोर्ड बनेगा। उसमें कम से कम 12 और अधिक से अधिक 25 मेम्बर होंगे । आखिर इतना बढ़ा बार्ड बनाने का क्या मतलब है यह में समझ नहीं सकता और उस में से जया निकाला जायेगा। इस की कोई जहरत नहीं थी। ग्रीर ग्रगर यह बोर्ड बना भी है ता इस में यह स्पेसिफिकली नहीं कही गया है कि इस बोर्ड में वितन शेड्यूल्ड भास्ट के लोग होंगे, कितने शेंड्यूल्ड ट्राइब के लाग होंगे ग्रीर क्तिनी महिलायें होंगी ग्रीर कितने वैकवर्ड क्लासेज के लोग होंगे। कमो ऐसी पिक्चर्स निकल श्राती हैं जो किसी न विसी के खिलाफ होता है और वहत दिनों तक चलने के बाद उन को बद किया जाता है। तो अगर यह बीड न भो बनता तो ठोक था। लेकिन इतना वड़ा बार्ड बनने के बाद यह सारा प्राविजन नहीं रखा गया है। मंत्री जी इस समय कुछ भी कह दें लेकिन जब बना हुआ कान्न 6 वर्ष और 8 महाने तक सड़ सकता है तो जवानी आश्वासन का कार्र मतलब नहीं निकलता ।

इसिलये मेरा यह कहना है कि इस कानून के अन्दर यह साफ साफ आना चाहिए था कि रिजर्वेशन का होगा, जीड्यूल्ड कास्ट, मीड्यूल्ड ट्राइब्स, बैकवर्ड ग्रौर महिलाग्रों के लिये भी । उस रोज हमने देखा, अवार्ड के रोज, मंत्री जी उपस्थित थे विज्ञान भवन में, वहां पर यह बात ग्राई थी ग्रीर बीo शांतातम ने कहा था कि ग्राज खज्राहो ग्रीर कोणार्क के नाम पर जो कल्चर चला है, अ.फसीन बाते हैं, रेप की कह नियां बाती है, मर्डर ग्रीर मारपीट ये सारी चीजें 'पेक्चरी में ग्रते हैं। लेकिन इन सरो चोजों के लिये किस तरह से किया जायेगा वह इसमें, ला में विल्कुल भी स फ नहीं है। ग्रव इसमें दो कैटेंगरा देखने बालों की थी एक य 'ग्रनरेस्ट्रेक्टेड पहिलक एक्जीबीशन' ग्रीर ऐ रेस्ट्रिक्टेड ट् ग्रडल्ट्स ग्रील्मी ग्रीर इसे यू०ए० धर दिया भया है। पेरेन्ट्स ठीक समझें, श्रगर संतुष्ट ही जांय ती बच्चे देख सकते हैं। उपसमाध्यक्ष महोदय, यह कितना अनर्गल, अव्यावहारिक और हास्या-स्पद है। कोई भी मां-बाप पहले किसी पिक्चर को देखेगा ग्रीर फिर ग्राकर बेटे से कहेगा हां यह पिक्चर तुम्हारे देखने लायक है, देख लो। नहीं तो बटा बैठा रहेगा। पर क्या ऐसा होगा। उपने म.ध्यक्ष महोदय हम देखते हैं कि जहां फार एडेल्ट्स स्रोन्ली हाता है वहां पर लड़का ज्यादा बाते हैं देखने के लिये यह कहकर कि देखते है इसमें क्या है जिसके कारण हमें रोका गया है फिर उसके बाद जो गेट पर रहता है गेट कीपर उसकी कुछ पैसा दे दिया जाता है। अब यह कँटेगरी रहेगो । मां-बाप पिक्चर देखकर ग्रपने बेटा-बेटा स कहेगा कि तुम्हारे लायक पिक्चर है या नहीं है। ग्रालकल के बेटा-बेटो मां-बाप के कहने पर कितना चलते हैं। तो उनके कहने पर वह सिनेमा जायेगा या नहीं जायेगा क्या

यह कभी हो सकता है ? इस नई कैटेगरी को बनाने की क्या जरूरत है और इससे क्या लाभ होगा। इसके साथ ही कैटेंगरी 'ए' कर दो रिस्ट्रैकटेड ट एनी प्राफीशन ग्रीर क्लास ग्रीर पोपूल । इसको ग्राप कैसे रोक सकते हैं। यह सब कुछ नहीं बल्कि कुछ लोगों की साजिश है। अगर यह बैटेगरी रहेगी तो वैसे सब लोग ग्रीर ज्यादा संख्या में ब्राक्षर विक्चर देखेंगे। हमने कई बार ऐसी फिल्में देखीं, इतना याद नहीं कि कीन सा फिल्म है, म्रान्ली फार एडेस्ट्स थी पर उसमें कोई ऐसी बात नहीं थी जो कि वच्चों के देखने लायक न हो, ऐसा भी होता है। इसलिये जानब्झकर यह कैटेगरी की गई है और इस कैटेंगरी को रखने के पीछे मंशा है। इसमें यह बात साफ होनी चाहिए थी कि श्रमेंडमेंट ऐक्ट 1974 जो प्राज से 6 वर्ष 7 महीने पहले की बात है अयों नहीं लाया गया जब कि हाई कोर्ट का डिसीजन, खोलला साहब की स्पिट के अनुसार तथा सुप्रीम कोर्ट में जो बाख्वासन दिया गया था पर इस तरह की कैटेगरीज की कंडीशन के बारे में, उन कानुनी की पास करवाने के संबंध में हमने ग्राज तक कुछ नहीं सुना, कोई कानून ऐसा नहीं है। मैं भी एडवोकेट हैं, 6 वर्ष 7 माह से इस कान्न को क्यों रोका गया है ग्रीर सेन्ट्रल गवर्नमेंट इसको फॉर्स में क्यों नहीं लाती यह मैं रामझ नहीं पाया। इसलिये उपसभाध्यक्ष महोदय मेरा यह निवेदन होगा . . (समय की घंटी)

(Amendment) Bill. 1980

मैं एवा-दो मिनट में समाप्त करता हुं। यह कहा गया है कि ट्राइब्यूनल मे ग्रपील होगी ग्रीर फिर रिवीजन का पंथिर गवर्नमेंट को है। गवर्नमेंट को अभी भी अपील की पावर है और फिर अपील के बाद रिवीजन की पावर गवर्न मेंड को है। इसका क्या मतलब है ? ऐसे केरेज

चलते हैं, फिल्म बालों के जितने केसेज होंगे, इसमें उनके साथ क्या क्या वातें हो सकती हैं, उपसभाद्यय महोदय, यह ग्राप समझ सकते है । जब आप ट्राइब्य्नल बना रहे हैं तो फिर रिवोजन का क्या मतलब है। अपोल के बाद द्रांब्यूनल ग्रीर उसके बाद हाई कोर्ट , सुप्राम कोर्ट पड़े हुए है। फिर गवर्नमेंट इतना पायर क्यों रख रही है। यदि श्रपोल की पावर रखनी है तो रिबोजन की पावर नहीं रिखये। उसके बाद 5 वो में कहा गया है इन दि इन्टेरेस्ट ग्राफ सावरनटो एंड इन्टेग्रेटी याफ इंडिया, यह आजजेक्ट में कहा गया है कांस्टिट्युगन के । यह लिखना जरूरी है। जितने भो काम हिन्दुस्तान के होंगे, जितने भो कानून होंगे वे सब इन दि इन्द्रेस्ट ग्राफ सावरतटो एंड इन्टेग्रेटो ग्राफ इंडिया, यह तो होता है बिना इसके कोई चीज हो नहीं सकता । मैं मंत्रा जो स उछना चाहता हं कि यह कानन बिल्कूल हास्यास्थद होगा ग्रीर जितने लेजिस्लैटर्स हैं, जितने लायर्स हैं वे इस पर होंगे। इसलिये इस तरह का कानून आप मत वताइये श्रीर इसको पास मत होने दीजिये । आप इस पर रोन लगा दें, अभा कुछ बिगड़ा नहीं है। अगर यह 6 वर्ष आठ महाने कोल्ड स्टारेज में रह सकता है तो एक-दो सँशन और रहने दीजिए। ठोक से कान्त बनाकर इसकी लाइये । इसको सिलेक्ट कमेटो में भीज दीजिए यह मेरी मांग है।

SHRI HAREKRUSHNA MALLICK: Sir, I congratulate our hon. Minister for his anxiety to improve upon our cinema industry. Incidentally I also appreciate that the Minister Incharge is working as a star member of the Cabinet. As such his performance should be a star performance. I am not tellmg. this in a lighter vein; I am saying this in all seriousness. Much earlier, I had

of Education to involve the cinema and decumentaries to augment the process of education—adult education, technical education and medical education where pictures, diagrams and three-dimensional factors are involved. For example, when a student enters a medical college, while he is undergoing the regular courses, he or she can see in the evening a film on the entire body, its physiology and anatomy. The whole thing can be a sort of rapid reading so that while he or she goes on climbing the tree, the entire thing easy. Similarly, made construction of any darn is going on, the students in the engineering school or college can be shown how things from the base to the apex are going on. Similarly in all the educational systems where pictorial effects are necessary, cinema can be the only hope to augment the process of education not only in this country but in the whole world. What the people in the other parts of the world are doing can also be shown here in the documentaries.

On the whole question of the Censor Board or the Certification Board, I will just say that our society really does not know what to do and what not to do. I will just mention here for the information of the hon. Minister and the esteemed House the entire concept about what is obscene and what is not obscene. Actually the parents do not tell something to the children and the teachers do not tell something to the students. That is why there is curiosity and it causes a vicious circle. That is why there is all this sex and crime going on in the society every where. Incidentally I am a doctor and I would request the hon. Minister to take certain steps whereby we actually separate different types of films—films for entertainment, films for education and films for adults. Here I will just draw your attention to a film named 'Gupt Gyan'. That film actually was very useful for people who knew nothing about sex and who are supposed to know about it. There is nothing to hide

about sex. The entire society—the procreation and everything-only starts from sex and through sex. There is no sense in hiding it. The more we hide, the more suspense will be created and more will be the curiosity. Therefore, I would request the hon. Minister to carry a separate category for certain films which only show in bareness the physiology and anatomy of man and woman for those who know about it and those who need education about it. Actually the purpose of having a Censor Board or Certification Board is that there should not be a hide and seek between the Government and the society or the artistes. The artistes need not claim that they want to make a naked film to make more money. The Government need not also come forward with the plea that they will not allow this. So, we can have three categories and the film producers can show anything. In the film Romeo Juliet, there is also a bed-room scene. There is nothing obscene about it. To those who want it let us show them more and more and earn more money. There is no harm in it. Those' who are students, who are schoolgoing children and who are growing, they should be shown what is food for their minds, which they want. We should earmark the types of films we produce. It should be really planted in such a way that particularly the Ministries of Education, Health and Industry can also be involved with this Ministry and we show really such documentaries as will really augment our entire nationhood on all platforms. With these few suggestions, I request the hon. Minister to look into these points. Number one: To give a very good national character to the Certification Board the National Film Development Corporation, we should see that members come from every region, every community. Women, the minorities, Scheduled Castes, Adi-vasis and artistes—one male artiste and one female artiste-and lawvers also should be there so that the whole thing should appear to be having national character.

Art should be for art's sake. When we see Othello, Desdemona says, "Well, let me live tonight and die tomorrow." So, why should we hide ana censor? And how much? You cannot stop the hero or the villain from going on kissing and throttling. Recently, when Padmini Kolhapure kissed Prince Charles, he just said, kissing is going on all right outside, but why not in the films? (Time-bell rings) Another point, Sir, I am not taking much time.

(Amendment) Bill, 1980

Another point is, artistes should be involved. This industry should actually give scope for self-employment and arlistes should be encouraged. In the present stage, real artiste? are being stifled and throttled. Again, as some hon. Members have said, freedom fighters, members of Scheduled Castes, weaker sections and minorties should also be given scope to shoot films and the Government should create ideal shooting locations by providing studios in all parts of the country or in such places like Kashmir, Ooty or Orissa.

In Orissa there are many ideal places like Phulbani where there ar<< natural! sceneries throughout the years. So, the Government should come forward to provide studios at such places so that it can also legitimately earn revenue from the people. All t^rne artistes cannot afford to carry on their shooting activities in costly places like Bombay and, also, we should see that Bombay does not behave like the capital of this country in regard to this. Film studios should be everywhere.

THE VICE-CHAIRMAN (SHRI BISHAMBHAR NATH PANDE): Please conclude.

SHRI HAREKRUSHNA MALLICK: Sr, I am telling the last point and it is important. In view of the importance of this subject, I would request the hon. Minister to really wait and watch and refer this Bill to a Select Committee in order to bring forth a comprehensive Bill which will have full scope so that

[Shri Harekrushna Mallick];

it will satisfy all sections of this House and the other House, the industry and the country as a whole. In this connection I would suggest that there should be a co-ordination committee for the Ministries of Information and Broadcasting, Education, Health and Industry so that it could be ensured that documentaries are produced properly. (*Time bell rings*) I will take only one minute, Sir.

Scenes of drinking, molestation and rape, bloodshed, \dacoit(ies add burglaries should not be shown on the screen. Every second cinema means Omkar Daku or Samar Daku. I feel that either dacoits are running cinemas or cinemas are supporting dacoits. Sir, criminals are not born; they are made. Once somebody sees a cinema, he goes and starts stabbing somebody else or doing something else.

I would only appeal that every moment and every pie of this industry should be spent to improve the nation and, in the language of nationalists, to earmark our lives for a better and colourful tomorrow for the generations to come. Therefore, sir, I would request the hon. Minister to take steps in this direction. Thank you.

SHRI AMARPROSAD CHAKRA-**BORTY** (West Bengal); Mr. Vice Chairman, Sir, so far as we know the trend or mind of the hon. Minister, I would suggest one thing. Now there are many categorisations in the Act for the showing of films and for giving But it is very unfortunate that our subsidies children—our boys and girls— do not know when India has been made free, who has made it free. Regarding those heroes, I formed a Committee—The Chittagong Sashatro Abhyuthan Subarna Javanti Committee (Chittagong Uprising Committee) —and I wrote a letter to the Minister. I received some very encouraging replies from him and also his Department saying, "You give us the script and make a film." But, Sir, we shall try to preparation of the script is impossible for us because we have no such money to do it. Sir, the Minis-

ter is a friend of ours and also he is an old disciple of R. S. Ruekar. He an open mind, specially for the fighters and revolutionaries. freedom So. I would like to know whether he would arrange from the Government side for making documentary filmsfor better exhibition—showing at least the activities and the struggles made by revolutionaries like Surya Sen (Masterda) Jatin Mukherjee, Bhagat Singh, Jatin Das, Batukeshwar Dutt and others. Sir some small films can be made and shown to our children, boys and girls, because posterity does not know about them. I can tell you one instance. I asked a person reading in MA 'Who Netajil?" and he told me "he is a great Army officer." This he said because he saw him, in the Army dress. This is the limited knowledge of our boys and girls. This is the only point on which I would urge upon the Minister to give a thought to the problem, though I know his trend of mind because I receive many letters from his Department in connection with my Committee work. So this may be done. It is my earnest request to him because I wonder how our children wll know who was Masterda, who was Khudiram, who was Jatin Das, who was Jatin Mukherjee, who was Batukeshwar Dutt or who was Bhagat Singh. They do not know who, was Surva Sen. I have to tell even to some of the leaders who was Masterda, who was Surva Sen. So I would request him to make documentary films on them so that posterity should know how we won our indepiendence. Also films ion) £NA freedom struggled by Netaji Subhash Chandra Bose I would like to k now whether the Minister can take it up— take steps in this regard.

Sir, with these words, I end my points.

THE VICE-CHAIRMAN (SHRI BISHAMBHAR NATH PANDE): Thank you. Mr. Ramamurti.

SHRI P. RAMAMURTI: Sir, this is the third reading and, therefore, I do not want t_Q speak much. This is a

very belated measure. Even in the Statement of Objects and Reasons it has been clearly stated that in fulfilment of the assurance given to the Supreme Court by the Attorney-General ten years ago in that famous case w'nich was launched by our progressive writer, Mr. K. A. Abbas, a Bill was brought in 1974 and passed by both the Houses in 1974. The President gave his assent to the Bill, but it has not come into force only because a notification was not issued. I hope, Sir, that the same fata will not befall this Bill and the Minister will see to it that this Government or any future Government will no'; have to come before the House with similar Bill. Therefore, I want him to take steps to see that the notification cation is also, issued as soon as the President's assent is received. That is all.

THE VICE-CHAIRMAN (SHRI BISHAMBHAR NATH PANDE); The Minister to reply.

SHRI VASANT SATHE: Sir. I do not want to take much time. Unfortunately, Mr. Ram Lakhan Prasad Gupta was not present in the House yesterday when I moved the Bill. If he had heard me, he would have found that I had covered most of the points yesterday. So I won't take the time of the House. Other hon. Members have made some good suggestions, particularly the suggestion about the filming of the contribution made by the great men, the great sons of our country. We have already issued instructions and we are making those films. Some have already been made and some more will be made, particularly about the great freedom fighters and greatmen like Netaji. These will be made by the Films Division as documentaries. If someone comes forward to make a feature film ...

SHRI AMARPROSAD CHAKRA-BORTY: We have a good script but we have no money.

SHRI VASANT SATHE; FFC will finance even the script. If you know of someone who is willing t >come forward to prepare the script, if you

know that he has written it or he is capable of doing it, we will do that. But on persons like Surya Sen we do want scripts. We want to make good documentary films and other films. As you know, some of our producers have already made feature films like "S'naheed" on Bhagat Singh's life and others. So such things are being done. But on behalf of the Government, the Films Division as well as the NFDC also will take up this work, it is a very good suggestion.

SHRI P. RAMAMURTI: What about my point?

SHRI VASANT SATHE: I can assure you that as far as our intention goes, as soon as the Bill receives the assent of the President we will notify it because we ourselves are keen on it. This 1974 Bill did not come into force for two reasons mainly. First, there was apposition from the industry itself to that Bill and secondly, we had appointed this working group on film policy which gave its report in 1980. That is why we thought that there was no purpose in bringing into effect a Bill which may have to be amended again. That is why we have brought this amendment. I hope this Bill will now be approved by the House.

THE VICE-CHAIRMAN (SHRI BISHAMBHAR NATH PANDE): The question is: —

"That the Bill, as amended, be passed."

The motion was adopted.

The appropriation (No. 4) Bill. 1981.

THE VICE-CHAIRMAN (SHRI BISHAMBHAR NATH PANDE): Now we take up the Appropriation (No.4) Bill, 1981. Shri Maganbhai Barot to move the motion for consideration.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): Sir, I beg to move:

"That the Bill to authorise payment and appropriation of certain